

OA 05/95

(1)

20-3-2002

Har. Mr Justice R.R.K. Tinked-VC

Har. May Gen K.K. Sarvastava AM

left over. list again

on 26-4-2002.

Proc
SL

(17)

OA 05/95

26.4.02

Hon Ch Justice R.R.K. Trivedi, VC
Hon Maj Gen K.K. Srivastava, AM

We have heard Sri N.L. Srivastava for the applicant and Sri Amit Sthalekar for the respondents.

By this OA the applicant has challenged the order dated 28.2.94 by which the charges against the applicant have been found proved and the applicant has been ~~proved~~ punished by President of India by imposing 25% cut in pension.

We have gone through the impugned order. The charges against the applicant ^{were} ~~were~~ very serious ~~and~~ they have been found proved by documentary evidence. The charge as it particularly affects the integrity of the applicant. In the facts and circumstances we do not find ~~any~~ ^{finding} any good ground to interfere ^{with} the impugned order. The applicant expired on 22.1.98. Learned ~~the~~ counsel for the applicant has not incorporated the legal heirs & legal representative of the deceased applicant for which the order was passed on 21.9.78. He shall carry out the direction within a week.

The OA is dismissed accordingly. No cost.

AM

VC